

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 465/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE PARTIES: Shri Bajrang Alloys Ltd
V/s
Jyoti Structures Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
22.	Counsel Mr. Niranjan Sharma Adv. Mr. Sahil Hafani Advocate for the applicant i/b Desai & Diwani		J. Hafani
	Counsel Mr. Souvik GANGULY Adv. Mr. MUSTAFA SINGH Adv. Mr. ASHWIN Gowda i/b Acuity Laws Advocate for the Corporate Debtor		S. Ganguly Mustafa Singh Ashwin

Order

CP No.465/I&BP/NCLT/MB/MAH/2017

On the Application moved by the Operational Creditor's and Corporate Debtor's advocate reflecting that since the meeting is scheduled to happen in between the parties on 3.5.2017 to settle the dispute amicably, at their request, this Application is posted for settlement. In the event of failure to arrive at the settlement, they shall argue the matter on 3.5.2017.

List this matter for hearing on 3.5.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Encls : Joint Application dated 24.4.2017